

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Appeal (DB) No.294 of 2015

Arising Out of PS.Case No. -29 Year- 2007 Thana -AMAUR District- PURNIA

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Md. Shafeeque, S/o Md. Faruque, Resident of Village- Haripur Banga Toli,
P.S. Amour, District- Purnea

.... Appellant

Versus

The State of Bihar

.... Respondent

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Appearance :

For the Appellant/s : Mr. Satyendra Pandey, Adv.

For the Respondent/s : Mr. S.N.Prasad(App)

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CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE SUDHIR SINGH

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2 20-04-2015

Admit.

Though it is represented that the appellant is in prison since last 8 years in connection with Sessions Case No.797 of 2007 arising out of Amour P.S. Case No.29 of 2007, pending in the court of 3rd Additional Sessions Judge, Purnea, for the present we are not inclined to grant bail. Prayer for bail is rejected.

It is left open to the appellant to renew his request after six months.

(L. Narasimha Reddy,CJ)

(Sudhir Singh, J)

K.C.jha/-

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